

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA**

**UNSTARRED QUESTION NO.1503  
TO BE ANSWERED ON 02.08.2021**

**REPLACEMENT OF PCI WITH MEDIA COUNCIL**

**1503 DR. V. SIVADASAN:  
SHRI ELAMARAM KAREEM:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- a) whether there is a proposal to replace the current Press Council of India (PCI) with a Media Council;
- b) if so, would such a Media Council cover under its ambit, news channels, electronic news portals; and
- c) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS  
(SHRI ANURAG SINGH THAKUR)**

**(a) to (c): The Ministry had earlier received a proposal from the Press Council of India regarding constitution of Media Council encompassing various Media Platforms.**

**At present, separate regulatory mechanisms exist for different media platforms - Press Council of India under the Press Council Act,1978 for print media, Cable TV Network (Regulation) Act, 1995 for television and the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 under the Information Technology Act, 2000 for digital news publishers and OTT platforms.**

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